GOVERNMENT OF INDIA

MINISTRY OF FINANCE

DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 2934

TO BE ANSWERED ON TUESDAY, March 29, 2022

8 Chaitra, 1944 (Saka)

Impact of privatisation of BPCL

2934 Smt. Phulo Devi Netam:

Shri G.C. Chandrashekhar:

Will the Minister of FINANCE be pleased to state:

(a) whether Government intends to implement policies to ensure that foreign companies do not gain a majority stake in any major domestic energy sector company;

(b) if so, the details thereof, and if not, the reasons therefor;

(c) whether Government's intervention into the process of price determination for diesel and petrol will reduce after the sale of BPCL;

(d) if so, how does Government plan to ensure that State owned refiners are not negatively affected by market forces; and

(e) whether Government's sale of BPCL will affect its push towards renewable energy, if so, how will this be managed?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KISHANRAO KARAD)

(a) to (e): Prices of petrol and diesel have been market – determined with effect from 26.06.2010 and 19.10.2014 respectively and are linked to the prices of respective products in the international market. Since then, the Public Sector OMCs take appropriate decisions on pricing of petrol and diesel. The Government has put in place a policy framework on FDI which is

transparent, predictable and easily comprehensible. The Government does not foresee any effect on its push towards renewable energy even after the disinvestment of BPCL.